

English versions) published in Notification No. G. S. R. 553(E) in Gazette of India dated the 27th March, 1986 under subsection (5) of section 7 of the Indian Telegraph Act, 1985.

[Placed in Library. See No. LT-2496/86]

Notifications under Customs Act, 1962

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962 :—

- (1) G.S.R. 569(E) published in Gazette of India dated the 2nd April, 1986 together with an explanatory memorandum making certain amendment to Notification No. 69/86-Customs dated the 17th February, 1986.
- (2) G.S.R. 570(E) published in Gazette of India dated the 2nd April, 1986 together with an explanatory memorandum making certain amendment to Notification No. 82/86-Customs dated the 17th February, 1986.
- (3) G.S.R. 577(E) and 578(E) published in Gazette of India dated the 3rd April, 1986 together with an 'grape guard' when imported into India for use in the packing of grapes from the whole of the basic, auxiliary and additional duties of customs leviable thereon.

[Placed in Library. See No. LT-2497/86]

12.10 hrs.

TEA (AMENDMENT) BILL*

[English]

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING AND MINISTER OF STATE IN THE MINISTRY OF FOOD AND CIVIL SUPPLIES (SHRI

A. K. PANJA) : On behalf of Shri P. Shiv Shankar I beg to move for leave to introduce a Bill further to amend the Tea Act, 1953.

MR. SPEAKER : The question is :

"That leave be granted to introduce a Bill further to amend the Tea Act, 1953."

The motion was adopted.

SHRI A. K. PANJA : I introduce the Bill.

COAL MINES LABOUR WELFARE FUND (REPEAL BILL)*

[English]

THE MINISTER OF ENERGY (SHRI VASANT SATHE) : I beg to move for leave to introduce a Bill to repeal the Coal Mines Labour Welfare Fund Act, 1947 and to provide for certain matters incidental thereto.

MR. SPEAKER : The question is :

"That leave be granted to introduce a Bill to repeal the Coal Mines Labour Welfare Fund Act, 1947 and to provide for certain matters incidental thereto."

The Motion was Adopted.

SHRI VASANT SATHE : I introduce the Bill.**

MATTERS UNDER RULE 377

[Translation]

- (i) Demand for a direct express train between Jodhpur and Ahmedabad via Bhildi

SHRI VIRDHI CHANDER JAIN (Barmer) : Mr. Speaker, Sir, I want to draw Government's attention towards the following matter of public importance under Rule 377 :

*Published in Gazette of India Extraordinary Part II, Section 2, dated 15.4.1986.

**Introduced with the recommendation of the President.